

Serial No. of Order	Date of Order	Order with Signature
12	23.1.96	<p>Heard Shri B.S.Tripathy, Shri D.P.Dhalsamant and Shri D.N. Mishra, learned counsels for the respective parties.</p> <p>In this case the entire confusion has been due to the fact that Annexure-1 to the Original Application, transferring the applicant from <del>.....</del> the Control of the DSC/Cuttack to IOW, Cuttack, did not specify that her headquarters was not changed. This gave rise to an apprehension in her mind that she was arbitrarily shifted to Paradeep in Mr.H.J.D.Silva's <sup>the</sup> vacancy. Now that Respondents have clarified and undertaken not to shift <del>the Headquarters</del> <sup>her place of posting</sup> from Cuttack (para-5 of the counter), nothing further remains to be ordered in this case. The stay order earlier granted is hereby vacated with a direction that the applicant should join the post to which she has been shifted within Cuttack city, as stated by the respondents.</p> <p>Thus the Original Application is disposed of.</p> <p style="text-align: right;">S. B. 23/1 ML MEER (ADMINISTRATIVE)</p> <p style="text-align: right;">Copy may be given to both Counsel 24.1.96 law court order dt. 23.1.96 for B.S. - 2 Received copy of order dt 23.1.96 applic Advoc Advoc</p>